



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 4188 /2024
[@ SLP [CRL.] NO.9038/2023]

ABHISHEK BOINPALLY

Appellant(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

WITH
CRIMINAL APPEAL NO. 4189/2024
[@ SLP [CRL.] NO.14146/2024]
Diary No(s). 44355/2023

O R D E R

Leave granted

It is not in dispute that all other accused have been granted bail and the complaint has already been filed.

Taking into consideration the abovesaid facts, we are inclined to set aside the impugned orders.

Accordingly, the impugned orders are set aside and the appellant is granted bail on terms and conditions to the satisfaction of the trial Court.

We make it clear that the condition by order dated 20.03.2024 was only for the purpose of granting interim bail and, therefore, it is open to the Trial Court to impose any condition as it deems proper.

The appeals stand allowed accordingly.

.....J.
[M.M. SUNDRESH]

.....J.
[ARAVIND KUMAR]

NEW DELHI;
OCTOBER 14, 2024.

ITEM NO.2

COURT NO.12

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9038/2023

(Arising out of impugned final judgment and order dated 03-07-2023 in BA No. 906/2023 passed by the High Court Of Delhi At New Delhi)

ABHISHEK BOINPALLY

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

IA No. 91640/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 144704/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 59346/2024 - INTERIM BAIL

IA No. 148814/2023 - INTERIM BAIL

IA No. 145664/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 250968/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

Diary No(s). 44355/2023 (II-C)

IA No. 227018/2023 - CONDONATION OF DELAY IN FILING

IA No. 227019/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 228363/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 14-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Vikram Chaudhry, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Sumer Boparai, Adv.
Mr. Sumer Singh Boparai, Adv.
Ms. Aakriti Vohra, Adv.
Mr. Jappanpreet Hora, Adv.
Ms. Meenakshi Grover, Adv.
Mr. Sidhant Saraswat, Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s) Mr. Suryaprakash V. Raju, A.S.G.
Mr. Zoheb Hossain, Adv.
Mr. Annam Venkatesh, Adv.
Ms. Sairica Raju, Adv.

Mr. Vivek Gurnani, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The appellant is granted bail on terms and conditions to the satisfaction of the trial Court.

The appeals are allowed in terms of the signed order.

Pending applications shall stand disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)

[Signed order is placed on the file]